

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1163/(MAH)/2017
CA No.

CORAM:

Present:

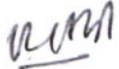

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.08.2017

NAME OF THE PARTIES: Gawade Constructions Pvt.Ltd.
V/s.
Starwing Developers Private Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Munir Madekar	Advocate for Respondent	
2	Akshay Petkar	Advocate for Petitioner	

ORDER

CP No. 1163/I&BP/NCLT/MB/MAH/2017

Counsel for the Petitioner and the Corporate Debtor are present.

On the withdrawal memo filed by the Petitioner Counsel seeking withdrawal of this case with liberty to proceed afresh, this Company Petition is hereby **dismissed as withdrawn** with liberty to proceed according to law.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)